

**WEIGHTAGE OF TEN MINUTES FOR EVERY HOUR WORKED DURING NIGHT**

769. { SHRI ARJUN ARORA:  
SHRI M. AJMAL KHAN:  
SHRI N. SRI RAMA  
REDDY:

Will the Minister of DEFENCE be pleased to state whether Government have implemented the recommendations of the Second Pay Commission that night duty be given a weightage of ten minutes for every hour worked in establishments engaged in defence production?

**THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN):** The recommendation of the Second Pay Commission that night duty be given a weightage of ten minutes for every hour worked has been implemented in the Naval Dockyard. In so far as Ordnance Factories are concerned, it has not been found possible to reduce the working hours in the night shift. The question of compensating them in this connection is under consideration.

**U.N. MILITARY OBSERVERS IN JAMMU AND KASHMIR**

770. SHRI SITARAM JAIPURIA: Will the Minister of DEFENCE be pleased to state:

(a) what are the duties and functions of the U.N. Military Observers in the State of Jammu and Kashmir;

(b) whether any report of the violation of the ceasefire is periodically submitted to the Secretary-General of the United Nations;

(c) whether Government get a copy of the report which is submitted to the United Nations; and

(d) what is the assessment of the work so far done by the Observers in this area?

**THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN):** (a) The primary duty of the UN Observers is

to supervise the observance of the terms of the Cease-fire Agreement between India and Pakistan. They are entitled to require that acts contrary to the terms of the Agreement be not committed, or that they be rectified. Finally, they have to award violations against the offending party.

(b) and (c) It is understood that the Chief Military Observer sends reports to the UN Secretary General. Normally these reports are not sent to the Government. However, the Chief Military Observer intimates his award to the Army Headquarters of the country against whom the violation has been awarded.

(d) Within their limitations the UN Observers have been doing good work in Jammu and Kashmir though it is obvious that they have not been able to restrain Pakistan from committing violations of the Cease-fire Line, more particularly the massive infiltrations of Pakistani armed personnel from 5th August 1965 onwards.

†ASSISTANCE TO NEPAL

675. SHRI RAM SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have finalised proposals for giving additional assistance to Nepal as stated in the joint communique of the official level talks held recently;

(b) if so, the quantum of assistance to be made available; and

(c) the nature of projects for which the amount will be utilised?

**THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH):** (a) No joint communique was issued at the end of Aid Review talks held at the official level in Kathmandu in May, 1965. The Press Statement issued after the talks mentioned that Government of India would depute experts to assess the

†Transferred from the 15th September, 1965.